

Report

Of the

Joint Committee

Constituted by the

Hon'ble National Green Tribunal

in

OA No. 434/2022**Gurudwara Manak Tabra Prabandhan****Committee**

Versus

State of Haryana & ors

In compliance of order dated 25.01.2024

16 Feb, 2024

Report on behalf of the Regional Officer, HSPCB, Panchkula in OA No. 434/2022 in compliance of order dated 25.01.2024

1. That the Hon'ble NGT vide order dated 25.01.2024 has given direction to the Regional Officer, HSPCB, Panchkula, which is reproduced as under:-

"5. In view of the averments made in the application and observations made in the report of the Joint Committee, we consider presence of (1) M/s. Maa Sharda Screening Plant, Manak Tabra, Panchkula, Haryana, (2) M/s. Naha Luxmi Screening Plant, Manak Tabra, Panchkula, Haryana and (3) M/s Shree Shayam Ji Screening Plant, Manak Tabra, Panchkula, Haryana who stand impleaded as respondents No. 8 to 10. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 8 to 10.

"6. Notice issued to respondent no. 5 was received with 'left' report. Notice be issued again to respondent no. 5 and be served on it through the Deputy Commissioner, Panchkula and for this purpose notice issued to the respondent no. 5 be sent to the Deputy Commissioner, Panchkula by Email for getting service of the same effected on it and sending his report in this regard

"7. Replies by respondents' no. 5 to 10 and additional reply/response by HSPCB be filed within 15 days by email at judicial-ngt@gov.in..."

2. It is apt to mention here that the applicant averments regarding Gurudwara ManakTabra, being a place of a historical background and religious importance, liable to be treated as tourist place and the screening plants are being run in close proximity to the Gurudwara ManakTabra in violation of siting criteria as per notification dated 10.03.2016. It is important to mention here that as per joint committee report dated 25.11.2022 submitted before this Tribunal, the Gurudwara Manak Tabra is not a tourist complex declared by the Haryana Tourism Department, Chandigarh.

3. Further, as per report dated 20.01.2024 the joint committee submitted before the Hon'ble NGT that no screening plants are running without obtaining the Consent to Operate from the HSPCB.

4. However, the joint committee inspected the respondent nos. 5 to 10 (screening plants) on 16.01.2024 and during the inspection 01 no. screening plant found closed and 05 nos. screening plants are found operational. Further, during the inspection, the joint committee observed that 05 nos. screening plants are not complying the conditions of CTO/notification dated 10.03.2016.
5. The detailed status of deficiencies observed during the inspection dated 16.01.2024 has already been submitted vide report dated 20.01.2024 before this Hon'ble NGT.
6. In view of above, closure order of 5 no of screening plants was issued by the Competent Authority of the Board vide letter dated 24.01.2023 and 25.01.2024 and the compliance of the closure order was done by the concerned field officer of HSPCB on 25.01.2024 in the presence of unit's representative. The copy of compliance of closure order is attached an **Annexure-R-1**.
7. It is also submitted here that the Regional Office, Panchkula recommended for imposition of Environment Compensation against the 06 nos of screening plants. The list of 06 screening plants is attached as **Annexure R-2**.
8. The status of remaining screening plants established in the Manak tabra and Raipur rani area is submitted as under:-

<i>Total no. of screening plant</i>	= 35
<i>Status of CTE/CTO of 35 screening plant</i>	= obtained
<i>Closed screening plants by Board</i>	= 06
<i>Dismantled screening plant</i>	= 02
<i>Closed by on its own screening plant</i>	= 01

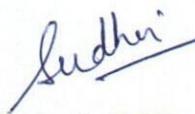
It is necessary to mention here that the concerned field officer of the Board inspected the 26 screening plants on 13.12.2023 & 14.12.2023 and during inspection the screening plants found operational. Further, some of them have planted fresh plants in some places which are not fully grown, however these screening plants had installed the tarapaulin/barricade of adequate height to control the dust emissions as mentioned in the notification of screening plants and found complying in other aspects along with the CTO conditions. The detailed status of the all screening plants in tabular form is attached as **Annexure-R-3**.

9. Further it is submitted that these screening plants have submitted their representation on 08.02.2024 and 09.02.2024 to the Chairman, HSPCB mentioning that due to heavy rainfall and thunderstorm and hailstorm occur in District Panchkula on 04.02.2024 and 05.02.2024 their barricades/ tarpaulin clothes are broken and damaged heavily and they are in the process of reinstalling the same **(Annexure R-4)**.
10. That the Regional Office, HSPCB, Panchkula requested to the Naib Tehsildar to provide actual crow fly distance of the screening plants from the Gurudwara Manak Tabra and a report dated 05.01.2024 received from Naib Tehsildar, Raipur Rani, Panchkula regarding actual crow fly distance of the screening plants from the Gurudwara Manak Tabra which is annexed as **(Annexure-R-5)**.

The Regional office is monitoring all the screening plants and will ensure the compliance of CTO conditions and notification of screening plant dated 10.03.2016.

The above report is being submitted in the matter of OA No. 434 of 2022; Gurudwara Manak Tabra Prabandhan Committee V/s. State of Haryana and Ors, for consideration and taking further necessary action, in compliance of the Orders of Hon'ble NGT in this matter.

Dated : 16/02/2024


**Regional Officer, HSPCB,
Panchkula**



Regional Office, Panchkula Region
Haryana State Pollution Control Board
SCO 115-116, 1st Floor, Sector -25, Panchkula
Website - www.hspcb.gov.in E-Mail - hspcbropkl@gmail.com

No. HSPCB/PKL/2024/2345

Dated: 30/01/2024

To

The Chairman,
Haryana State Pollution Control Board,
Panchkula.

Kind Attn: SEE (HWM Cell, HQ)

Sub: Compliance of closure order of 05 screening plants established in Village-Manak Tabra, Raipur Rani, Panchkula.

Ref: Head office closure order dated 24.01.2024 & 25.01.2024.

In this regard, Please find enclosed herewith the compliance reports in compliance of Head office closure order as mentioned below:-

1. M/s Mahadev Screening Plant, Village Manaktabra, District Panchkula.
2. M/s Maa Sharda Screening Plant, Vill. Manaktabra, Trilokpur Road, Panchkula.
3. M/s Diwan Screening Plant, Vill. Manaktabra, Raipur Rani, Panchkula.
4. M/s Maha Luxmi Screening Plant, Vill. ManakTabra, Raipur Rani, Trilokpur Road, Distt. Panchkula.
5. Shree Shayam Ji Screening Plant, Vill. Manaktabra, Tehsil and Distt. Panchkula.

This is submitted for your kind information & further necessary action please.

DA /As above

Regional Officer,
Panchkula Region



Regional Office, Panchkula Region
Haryana State Pollution Control Board
 SCO 115-116, 1st Floor, Sector -25, Panchkula
 Website - www.hspcb.gov.in E-Mail - hspcbropkl@gmail.com

Compliance report of Closure order issued by Head Office / Regional Office vide Order No. S7122750 CONCO 001-004 Dated 24/01/24 M/s Maa Sharda Screening plant, Manaktaba, Raipurani

In compliance of Haryana State Pollution Control Board Head Office/Regional Office order No. S7122750 CONCO 001-004 dated 24/01/24 under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 of M/s Maa Sharda Screening plant, Manaktaba, Raipurani

The above said unit has been closed and sealed in presence of Sh. Randeep Singh, Sr. Secy. Vikas Verma (Driver), Sr. Uet Staff (PA)

and unit representative Sh. Umesh Bansal of M/s Maa Sharda Screening plant, Manaktaba, Raipurani on 25/01/24 at 5.30 PM

The following components have been sealed:

1. Main conveyor belt I
2. Main conveyor belt II
3. Shaim motor
- 4.

The seal impression on the above components is given as below:



The unit has not produced and stay order on enquiry.


Signature of Unit Representative.

UMESH BANSAL
8146295500


Signature of the officer of HSPCB

Inspection no. : 57122750
HROCMMS ID : 16PAN3395180



Haryana State Pollution Control Board
C-11, SECTOR-6, PANCHKULA
PHONE:-0172-2577870-73,FAX-NO-2581201
E-mail:-hspebho@gmail.com
Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

CLOSURE ORDER

Whereas, MAA SHARDA SCREENING PLANT , VILLAGE MANAKTABRA TEHSIL RAIPURRANI DISTRICT PANCHKULA has established and operating a Screening Plant at VILLAGE MANAKTABRA TEHSIL RAIPURRANI DISTRICT PANCHKULA which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water ,Air pollution from Sh. NGT matter OA no. 434/2022 entitled as Gurudwara Manaktabra Prabhandhan Committee vs State of Haryana vide letter dated 04-Jul-2022

Whereas, the above said unit was visited by the field officer of the Board on 23-Nov-2023 and reported the following violations made by the unit under :-

Unit inspected in NGT matter OA no. 434/2022 entitled as Gurudwara Manaktabra Prabhandhan Committee vs State of Haryana and SCN was issued to the unit for deficiencies observed during the inspection. The unit had submitted the reply of SCN and to verify the compliance, unit was again inspected along with the joint committee constituted by hon'ble NGT consisting of DC, Panchkula and RO, HSPCB Panchkula.

During verification unit still found non complying and deficiencies observed during inspection is:-

1. Not maintaining two rows of trees on the outer periphery.
2. Height of installed barricades along the outer periphery on 01 side is less than the height of the highest tip of the conveyor belts which is not as per the notification dated 10.03.2016.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Panchkula vide his letter dated 23/11/2023 but the unit has not submitted the reply;

Whereas, Regional Officer, Panchkula vide his recommendation letter number HSPCB/PAN/2024/RO/INS/57122750CONCR001 dated 17-Jan-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that

*** This is system generated certificate ***

Inspection no. : 57122750
HROCMMS ID : 16PAN3395180

the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s MAA SHARDA SCREENING PLANT VILLAGE MANAKTABRA TEHSIL RAIPURRANI DISTRICT PANCHKULA by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

Dated Panchkula, the
22-Jan-2024

P Raghavendra RAO
Chairman

Endst. No.:HSPCB/PAN/2024/INS/57122750CONCO001-
004

Dated:24-Jan-2024

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, PANCHKULA
2. Executive Engineer, UHBVNL Operation Division, PANCHKULA. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Panchkula. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. MAA SHARDA SCREENING PLANT VILLAGE MANAKTABRA TEHSIL RAIPURRANI DISTRICT PANCHKULA

NIRMAL
KUMAR

Digitally signed
by NIRMAL
KUMAR
Date: 2024.01.25
09:58:09 +05'30'

Nirmal Kumar, Sr Environment Engineer
Branch Incharge (HQ)
For Chairman



Regional Office, Panchkula Region
Haryana State Pollution Control Board
 SCO 115-116, 1st Floor, Sector -25, Panchkula
 Website - www.hspcb.gov.in E-Mail - hspcbropkl@gmail.com

Compliance report of Closure order issued by Head Office / Regional Office vide Order No. ST/22688/CONCO-01-004 Dated 25/11/24 M/s Mahadev Screening plant, Manaktabra, Raipuram

In compliance of Haryana State Pollution Control Board Head Office/Regional Office order No. ST/22688/CONCO01-004 dated 25/11/24 under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 of M/s Mahadev Screening plant, Manaktabra, Raipuram

The above said unit has been closed and sealed in presence of Sh. (Mahadev Screening plant, Manaktabra, Raipuram) - Sh. Raninder Singh Secy.
Sh. Vikas Verma (Dm), Sh. (Ht Singh (FA))
 and unit representative Sh. Arvind
 of M/s Mahadev Screening plant, Manaktabra on
25/01/24 at 4PM

The following components have been sealed:

1. Main conveyor belt-I
2. Main conveyor belt-II
3. Skaina motor
- 4.

The seal impression on the above components is given as below:



The unit has not produced and stay order on enquiry.

Signature of Unit Representative.

Arvind Kumar
7460009995

Signature of the officer of HSPCB

Raninder Singh



Haryana State Pollution Control Board
C-11, SECTOR-6, PANCHKULA
PHONE:-0172-2577870-73, FAX-NO-2581201
E-mail:-hspcbho@gmail.com
Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

CLOSURE ORDER

Whereas, Mahadev Screening plant, Village Manaktabra Tehsil and District Panchkula has established a Screening Plant at Village Manaktabra Tehsil and District Panchkula which is polluting in nature;

Whereas, a complaint against above said unit was received for causing , pollution from Sh. NGT matter OA no. 434/2022 entitled as Gurudwara Manaktabra Prabhandhan Committee vs State of Haryana vide letter dated 04-Jul-2022

Whereas, the above said unit was visited by the field officer of the Board on 21-Nov-2023 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

Unit inspected in NGT matter OA no. 434/2022 entitled as Gurudwara Manaktabra Prabhandhan Committee vs State of Haryana and SCN was issued to the unit for deficiencies observed during the inspection. The unit had submitted the reply of SCN and to verify the compliance, unit was again inspected along with the joint committee constituted by hon'ble NGT consisting of DC, Panchkula and RO, HSPCB Panchkula. During verification unit still found non complying and deficiencies observed during inspection is:-

1. Installed barricades along the outer periphery on 01 side is damaged and hence not maintained.
2. Not maintaining the newly planted trees as some of them are dried up.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Panchkula vide his letter dated 23/11/2023 The reply submitted by the unit vide letter dated 04-Dec-2023 was not find satisfactory as per detail given below:

Unit inspected in NGT matter OA no. 434/2022 entitled as Gurudwara Manaktabra Prabhandhan Committee vs State of Haryana and SCN was issued to the unit for deficiencies observed during the inspection. The unit had submitted the reply of SCN and to verify the compliance, unit was again inspected along with the joint committee constituted by hon'ble NGT consisting of DC, Panchkula and RO, HSPCB Panchkula. During verification unit still found non complying and

Inspection no. : 57122688
HROCMMS ID : 18PAN160510

deficiencies observed during inspection is:-

1. Installed barricades along the outer periphery on 01 side is damaged and hence not maintained.
2. Not maintaining the newly planted trees as some of them are dried up.

Whereas, Regional Officer, Panchkula vide his recommendation letter number HSPCB/PAN/2024/RO/INS/57122688CONCR001 dated 17-Jan-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Mahadev Screening plant Village Manaktabra Tehsil and District Panchkula by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the
23-Jan-2024**

**P Raghavendra RAO
Chairman**

**Endst. No.:HSPCB/PAN/2024/INS/57122688CONCO001-
004**

Dated:25-Jan-2024

A copy of the above is forwarded to the following for information and necessary action:-

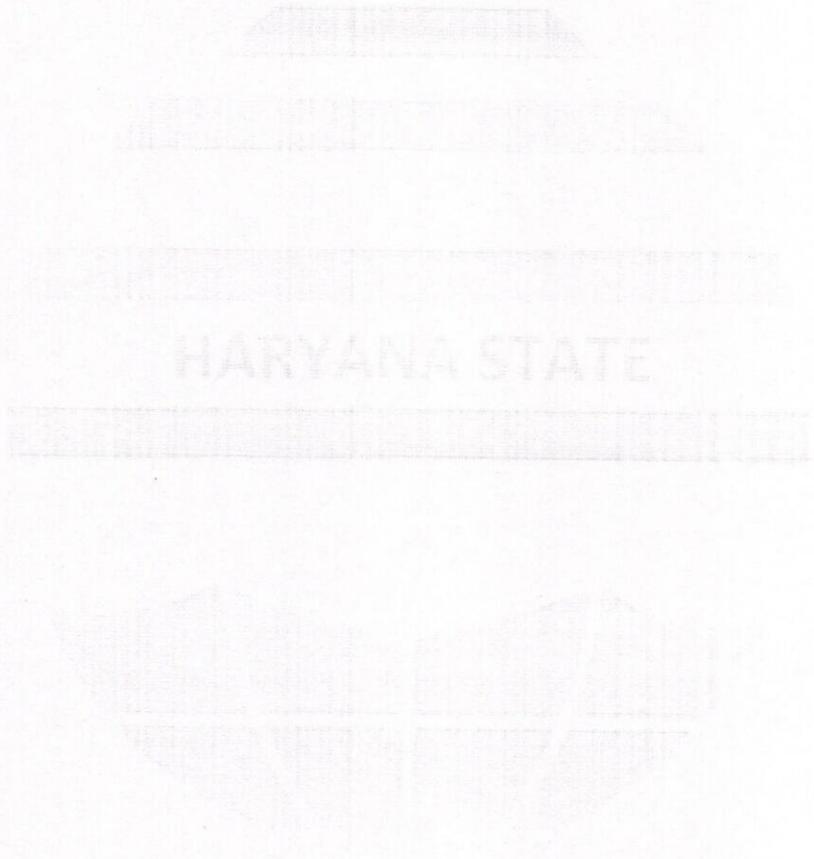
1. The Deputy Commissioner, PANCHKULA
2. Executive Engineer, UHBVNL Operation Division, PANCHKULA. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Panchkula. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.

Inspection no. : 57122688
HROCMMS ID : 18PAN160510

4. Mahadev Screening plant Village Manaktabra Tehsil and District Panchkula

NIRMAL Digitally signed by
KUMAR NIRMAL KUMAR
Date: 2024.01.25
10:05:16 +05'30'

**Nirmal Kumar, Sr Environment Engineer
Branch Incharge (HQ)
For Chairman**





Regional Office, Panchkula Region
Haryana State Pollution Control Board
 SCO 115-116, 1st Floor, Sector -25, Panchkula
 Website - www.hspcb.gov.in E-Mail - hspcbropkl@gmail.com

Compliance report of Closure order issued by Head Office / Regional Office vide Order No. SP/22723CONCO001-004 Dated 24/01/24 M/s Diwan Screening Plant
Manaktabra, Raipura Rani

In compliance of Haryana State Pollution Control Board Head Office/Regional Office order No. SP/22723CONCO001-004 dated 24/01/24 under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 of M/s Diwan Screening Plant
Manaktabra, Raipura Rani

The above said unit has been closed and sealed in presence of Sh. Raminder Singh, S.B.
Sh. Vilas (Drm), Sh. Chet Singh (FA)

and unit representative Sh. Inder
 of M/s Diwan Screening Plant, Manaktabra, Raipura Rani on
25/01/2024 at 6 PM

The following components have been sealed:

1. main conveyor belt I
2. main conveyor belt II
3. Draina motor
- 4.

The seal impression on the above components is given as below:



The unit has not produced and stay order on enquiry.

Inder
Inder 905925723
 Signature of Unit Representative.

Raminder Singh
S.B.
 Signature of the officer of HSPCB

Mughra

Inspection no. : 57122723
HROCMMS ID : 16PAN3427350



Haryana State Pollution Control Board
C-11, SECTOR-6, PANCHKULA
PHONE:-0172-2577870-73,FAX-NO-2581201
E-mail:-hspcbho@gmail.com
Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

CLOSURE ORDER

Whereas, Diwan Screening Plant, Manaktabra Raipur Rani has established and operating a Screening Plant at Manaktabra Raipur Rani which is polluting in nature;

Whereas, a complaint against above said unit was received for causing , pollution from Sh. NGT matter OA no. 434/2022 entitled as Gurudwara Manaktabra Prabhandhan Committee vs State of Haryana vide letter dated 04-Jul-2022

Whereas, the above said unit was visited by the field officer of the Board on 21-Nov-2023 and reported the following violations made by the unit under :-

Unit inspected in NGT matter OA no. 434/2022 entitled as Gurudwara Manaktabra Prabhandhan Committee vs State of Haryana and SCN was issued to the unit for deficiencies observed during the inspection. The unit had submitted the reply of SCN and to verify the compliance, unit was again inspected along with the joint committee constituted by hon'ble NGT consisting of DC, Panchkula and RO, HSPCB Panchkula.

During verification unit still found non complying and deficiencies observed during inspection is:-

1. Not maintaining the newly planted trees as some of them are dried up.
2. Installed barricades along the outer periphery on 01 side is found damaged and hence not maintained.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Panchkula vide his letter dated 23/11/2023 but the unit has not submitted the reply;

Whereas, Regional Officer, Panchkula vide his recommendation letter number HSPCB/PAN/2024/RO/INS/57122723CONCR001 dated 17-Jan-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water

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Inspection no. : 57122723
HROCMMS ID : 16PAN3427350

(Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Diwan Screening Plant Manaktabra Raipur Rani by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

Dated Panchkula, the
22-Jan-2024

P Raghavendra RAO
Chairman

Endst. No.:HSPCB/PAN/2024/INS/57122723CONCO001-
004

Dated:24-Jan-2024

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, PANCHKULA
2. Executive Engineer, UHBVNL Operation Division, PANCHKULA. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Panchkula. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Diwan Screening Plant Manaktabra Raipur Rani

NIRMAL KUMAR
Digitally signed by
NIRMAL KUMAR
Date: 2024.01.25
09:59:05 +05'30'

Nirmal Kumar, Sr Environment Engineer
Branch Incharge (HQ)
For Chairman



**Regional Office, Panchkula Region
Haryana State Pollution Control Board**

SCO 115-116, 1st Floor, Sector -25, Panchkula
Website - www.hspcb.gov.in E-Mail - hspcbropkl@gmail.com

Compliance report of Closure order issued by Head Office / Regional Office vide Order No. SP/22755/CON/COO1-004 Dated 24/1/24 M/s Mahalaxmi Screening plant, Manaktabra, Raipurani

In compliance of Haryana State Pollution Control Board Head Office/Regional Office order No. SP/22755/CON/COO1-004 dated 24/1/24 under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 of M/s Mahalaxmi Screening plant, Manaktabra, Raipurani

The above said unit has been closed and sealed in presence of Sh. Ravinder Singh, & B. Sr. Vikas Verma (Driver), Sh. Chet Singh (FA)

and unit representative Sh. Narender of M/s Mahalaxmi Screening plant, Manaktabra, Raipurani on 25/01/24 at 4.30 PM

The following components have been sealed:

1. Main conveyor belt-I
2. Main conveyor belt-II
3. Shaft motor
- 4.

The seal impression on the above components is given as below:



The unit has not produced and stay order on enquiry.

Signature of Unit Representative.

Meenjee
9817447575

Ravinder Singh
Signature of the officer of HSPCB

Inspection no. : 57122755
HROCMMS ID : 16PAN3490904



Haryana State Pollution Control Board
C-11, SECTOR-6, PANCHKULA
PHONE:-0172-2577870-73,FAX-NO-2581201
E-mail:-hspcbho@gmail.com
Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

CLOSURE ORDER

Whereas, Maha Luxmi Screening Plant, Village Manak Tabra Raipur Rani Trilokpur Road District Panchkula has established a Screening Plant at Village Manak Tabra Raipur Rani Trilokpur Road District Panchkula which is polluting in nature;

Whereas, a complaint against above said unit was received for causing , pollution from Sh. NGT matter OA no. 434/2022 titled as Gurudwara Manaktabra Prabhandhan Committee vs State of Haryana vide letter dated 04-Jul-2022

Whereas, the above said unit was visited by the field officer of the Board on 21-Nov-2023 and reported the following violations made by the unit under :-

Unit inspected in NGT matter OA no. 434/2022 entitled as Gurudwara Manaktabra Prabhandhan Committee vs State of Haryana and SCN was issued to the unit for deficiencies observed during the inspection. The unit had submitted the reply of SCN and to verify the compliance, unit was again inspected along with the joint committee constituted by hon'ble NGT consisting of DC, Panchkula and RO, HSPCB Panchkula.

During verification unit still found non complying and deficiencies observed during inspection is:-

1. Not maintaining two rows of trees on the outer periphery.
2. Height of installed barricades along the outer periphery is less than the height of the highest tip of the conveyor belts which is not as per the notification dated 10.03.2016.
3. Not maintaining the ramp inside the premises.
4. Not maintaining the 03 no. of re-circulation tanks.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Panchkula vide his letter dated 23/11/2023 The reply submitted by the unit vide letter dated 07-Dec-2023 was not find satisfactory as per detail given below:

Unit inspected in NGT matter OA no. 434/2022 entitled as Gurudwara Manaktabra Prabhandhan Committee vs State of Haryana and SCN was issued to the unit

*** This is system generated certificate ***

Inspection no. : 57122755
HROCMMS ID : 16PAN3490904

for deficiencies observed during the inspection. The unit had submitted the reply of SCN and to verify the compliance, unit was again inspected along with the joint committee constituted by hon'ble NGT consisting of DC, Panchkula and RO, HSPCB Panchkula.

During verification unit still found non complying and deficiencies observed during inspection is:-

1. Not maintaining two rows of trees on the outer periphery.
2. Height of installed barricades along the outer periphery is less than the height of the highest tip of the conveyor belts which is not as per the notification dated 10.03.2016.
3. Not maintaining the ramp inside the premises.
4. Not maintaining the 03 no. of re-circulation tanks.

Whereas, Regional Officer, Panchkula vide his recommendation letter number HSPCB/PAN/2024/RO/INS/57122755CONCR001 dated 17-Jan-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Maha Luxmi Screening Plant Village Manak Tabra Raipur Rani Trilokpur Road District Panchkula by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

Dated Panchkula, the
22-Jan-2024

P Raghavendra RAO
Chairman

Endst. No.:HSPCB/PAN/2024/INS/57122755CONCO001-004

Dated:24-Jan-2024

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, PANCHKULA
2. Executive Engineer, UHBVNL Operation Division, PANCHKULA. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03

*** This is system generated certificate ***

Inspection no. : 57122755
HROCMMS ID : 16PAN3490904

days positively.

3. The Regional Officer, Panchkula. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.

4. Maha Luxmi Screening Plant Village Manak Tabra Raipur Rani Trilokpur Road District Panchkula

NIRMAL
KUMAR

Digitally signed by NIRMAL
KUMAR
Date: 2024.01.24 18:38:00
+05'30'

Nirmal Kumar, Sr Environment Engineer
Branch Incharge (HQ)
For Chairman



**Regional Office, Panchkula Region
Haryana State Pollution Control Board**

SCO 115-116, 1st Floor, Sector -25, Panchkula
Website - www.hspcb.gov.in E-Mail - hspcbropkl@gmail.com

Compliance report of Closure order issued by Head Office / Regional Office vide Order No. 57122764 CONCOod-004 Dated 24/1/24 M/s Shree Shyam Ji
Screening plant, Manaktabra, Raipurain

In compliance of Haryana State Pollution Control Board Head Office/Regional Office order No. 57122764 CONCOod-004 dated 24/1/24 under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 and under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 of M/s. Shree Shyam Ji, Screening plant, Raipurain, Manaktabra

The above said unit has been closed and sealed in presence of Sh. Ravinder Singh (ScB), Sr. Vibas Verma (Driver), Sr. Chet Singh (FA)

and unit representative Sh. Jaipal Singh
of M/s Shree Shyam Ji, Screening plant, Manaktabra, Raipurain
25/01/24 at 5 PM

The following components have been sealed:

1. Main conveyor belt - I
2. Main conveyor belt - II
3. Thaina Motor
- 4.

The seal impression on the above components is given as below:



The unit has not produced and stay order on enquiry.

Jaipal Singh
9306160785

Signature of Unit Representative.

Ravinder Singh

Signature of the officer of HSPCB

Inspection no. : 57122764
HROCMMS ID : 17PAN4588758



Haryana State Pollution Control Board
C-11, SECTOR-6, PANCHKULA
PHONE:-0172-2577870-73,FAX-NO-2581201
E-mail:-hspcbho@gmail.com
Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

CLOSURE ORDER

Whereas, Shree Shayam Ji Screening Plant, Vill. Manaktabra, Tehsil and Distt. Panchkula has established a Screening Plant at Vill. Manaktabra, Tehsil and Distt. Panchkula which is polluting in nature;

Whereas, a complaint against above said unit was received for causing , pollution from Sh. NGT matter OA no. 434/2022 entitled as Gurudwara Manaktabra Prabhandhan Committee vs State of Haryana. vide letter dated 04-Jul-2022

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Panchkula vide his letter dated 23/11/2023 The reply submitted by the unit vide letter dated 06-Dec-2023 was not find satisfactory as per detail given below:

Unit inspected in NGT matter OA no. 434/2022 entitled as Gurudwara Manaktabra Prabhandhan Committee vs State of Haryana and SCN was issued to the unit for deficiencies observed during the inspection. The unit had submitted the reply of SCN and to verify the compliance, unit was again inspected along with the joint committee constituted by Hon'ble NGT consisting of DC, Panchkula and RO, HSPCB Panchkula.

During verification unit still found non complying and deficiencies observed during inspection is:-

1. Not maintaining two rows of trees on the outer periphery.
2. Height of installed barricades along the outer periphery is less than the height of the highest tip of the conveyor belts which is not as per the notification dated 10.03.2016.

Whereas, Regional Officer, Panchkula vide his recommendation letter number HSPCB/PAN/2024/RO/INS/57122764CONCR001 dated 17-Jan-2024 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s Shree Shayam Ji Screening Plant Vill. Manaktabra, Tehsil and Distt. Panchkula by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

Inspection no. : 57122764
HROCMMS ID : 17PAN4588758

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the
22-Jan-2024**

**P Raghavendra RAO
Chairman**

**Endst. No.:HSPCB/PAN/2024/INS/57122764CONCO001-
004**

Dated:24-Jan-2024

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, PANCHKULA
2. Executive Engineer, UHBVNL Operation Division, PANCHKULA. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Panchkula. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. Shree Shayam Ji Screening Plant Vill. Manaktabra, Tehsil and Distt. Panchkula

NIRMAL
KUMAR

Digitally signed by
NIRMAL KUMAR
Date: 2024.01.24
18:31:45 +05:30'

**Nirmal Kumar, Sr Environment Engineer
Branch Incharge (HQ)
For Chairman**

ANNEXURE-R-2

Sr.No	Name of the screening plant.	Present status	Remarks
1	M/s Mahadev Screening Plant, Village Manaktabra, District Panchkula.	In compliance of closure order dated 25.01.2024, closed by the Board on 25.01.2024	The Regional Office, Panchkula vide letter dated 12.02.2024 recommended for imposition of Environmental Compensation amounting to Rs. 4,12,500/- against the unit
2	M/s Maa Sharda Screening Plant, Vill. Manaktabra, Trilokpur Road, Panchkula	In compliance of closure order dated 24.01.2024, closed by the Board on 25.01.2024	The Regional Office, Panchkula vide letter dated 12.02.2024 recommended for imposition of Environmental Compensation amounting to Rs. 4,12,500/- against the unit
3	M/s Diwan Screening Plant, Vill. Manaktabra, Raipur Rani, Panchkula	In compliance of closure order dated 24.01.2024, closed by the Board on 25.01.2024	The Regional Office, Panchkula vide letter dated 12.02.2024 recommended for imposition of Environmental Compensation amounting to Rs. 4,12,500/- against the unit
4	M/s Maha Luxmi Screening Plant, Vill. ManakTabra, Raipur Rani, Trilokpur Road, Distt. Panchkula	In compliance of closure order dated 24.01.2024, closed by the Board on 25.01.2024	The Regional Office, Panchkula vide letter dated 12.02.2024 recommended for imposition of Environmental Compensation amounting to Rs. 4,12,500/- against the unit
5	M/s Shree Shayam Ji Screening Plant, Vill. Manaktabra, Tehsil and Distt. Panchkula	In compliance of closure order dated 24.01.2024, closed by the Board on 25.01.2024.	The Regional Office, Panchkula vide letter dated 12.02.2024 recommended for imposition of Environmental Compensation amounting to Rs. 4,12,500/- against the unit
6	M/s Shri Ram Screening Plant, Vill. Manaktabra, Trilokpur Road, Panchkula.	In compliance of closure order dated 22.08.2022, closed by the Board on 29.08.2022	Environmental Compensation imposed vide order dated 13.02.2023 amounting to Rs. 3,31,250/- against the unit.

ANNEXURE-R-3

Sr.No	Name & Address of the screening plant.	Crow fly distance from the Gurudwara Manak Tabra as per Naib Tehsildar report dated 05.01.2024	Status of CTO	Date of last inspection	Remarks
1	M/s Raja Screening Plant, Vill. Manak Tabra, Raipur Rani, Distt. Panchkula.	280 Karam	Obtained upto 31.03.2026	14.12.2023	Unit had installed Barricade and maintained the green belt
2	M/s Kirti Screening Plant, Trilokpur Road, Manak Tabra, Raipur Rani, Panchkula	250 Karam	Obtained upto 31.03.2032	14.12.2023	Unit had installed Barricade and maintained the green belt
3	M/s New Dashmesh Screening Plant, Vill. Manaktabra, Raipur Rani, Panchkula	630 Karam	Obtained upto 31.03.2027	14.12.2023	Unit had installed Barricade and maintained the green belt
4	M/s Shree Markanda Gravels, Manak Tabra, Panchkula.	590 Karam	Obtained upto 31.03.2024	14.12.2023	Unit had installed Barricade and maintained the green belt
5	M/s Durga Screening Plant, VPO Raipur Rani, Distt. Panchkula.	800 Karam	Obtained upto 31.03.2027	13.12.2023	Unit had installed Barricade and maintained the green belt
6	M/s Shree Ram Screening Plant, VPO Raipur Rani, Distt. Panchkula.	800 Karam	Obtained upto 31.03.2028	14.12.2023	Unit had installed Barricade and maintained the green belt
7	M/s Punia Screening Plant, Village Raipur Rani, District Panchkula.	800 Karam	Obtained upto 31.03.2028	13.12.2023	Unit had installed Barricade and maintained the green belt
8	M/s Shri Krishna Screening Plant, VPO Raipur Rani, Distt. Panchkula.	270 Karam	Obtained upto 31.03.2024	13.12.2023	Unit had installed Barricade and maintained the green belt

9	M/s Ganga Screening Plant, Village Raipur Rani, Distt. Panchkula.	800 Karam	Obtained upto 31.03.2027	13.12.2023	Unit had installed Barricade and maintained the green belt
10	M/s Chandigarh Screening Plant, Vill. & Tehsil Raipur Rani, Distt. Panchkula.	800 Karam	Obtained upto 31.03.2028	13.12.2023	Unit had installed Barricade and maintained the green belt
11	M/s Shiv Shakti Washing Plant, Vill. Raipur Rani, Distt. Panchkula.	280 Karam	Obtained upto 31.03.2027	14.12.2023	Unit had installed Barricade and maintained the green belt
12	M/s Vaishnavi Screening Plant, Vill. Raipur Rani, Distt. Panchkula.	280 Karam	Obtained upto 31.03.2024	14.12.2023	Unit had installed Barricade and maintained the green belt
13	M/s Bajrang Screening Plant, Vill. Raipur Rani, Distt. Panchkula	290 Karam	Obtained upto 31.03.2025	14.12.2023	Unit had installed Barricade and maintained the green belt
14	M/s Krishna Screening Plant, Vill. Raipur Rani, Panchkula.	350 Karam	Obtained upto 31.03.2027	13.12.2023	Unit had installed Barricade and maintained the green belt
15	M/s Suraj Screening Plant, Vill. Raipur Rani, Panchkula.	350 Karam	Obtained upto 31.03.2026	13.12.2023	Unit had installed Barricade and maintained the green belt
16	M/s Mata Bala Sundri Screening Plant, Vill. Raipur Rani, Panchkula.	300 Karam	Obtained upto 31.03.2025	14.12.2023	Unit had installed Barricade and maintained the green belt
17	M/s Saraswati Screening Plant, Vill. Raipur Rani, Panchkula.	350 Karam	Obtained upto 31.03.2026	13.12.2023	Unit had installed Barricade and maintained the green belt
18	M/s Samlashan Screening Plant, Trilokpur Road, Raipur Rani, Distt. Panchkula.	250 Karam	Obtained upto 31.03.2027	14.12.2023	Unit had installed Barricade and maintained the green belt
19	M/s Amar Screening Plant, Raipur Rani, Trilokpur Road, Panchkula.	250 Karam	Obtained upto 31.03.2030	14.12.2023	Unit had installed Barricade and maintained the green belt
20	M/s Aggarwal Screening Plant, Vill. Raipur Rani, District Panchkula.	700 Karam	Obtained upto 31.03.2027	13.12.2023	Unit had installed Barricade

					and maintained the green belt
21	M/s M.S Screening Plant, Raipur Rani, Panchkula	250 Karam	Obtained upto 31.03.2025	14.12.2023	Unit had installed Barricade and maintained the green belt
22	M/s Kanav Gravels, Vill. Manak Tabra, Tehsil Raipur Rani, Distt. Panchkula.	590 Karam	Obtained upto 31.03.2028	14.12.2023	Unit had installed Barricade and maintained the green belt
23	M/s B.N. Screening Plant, Raipur Rani, Panchkula	800 Karam	Obtained upto 31.03.2025	14.12.2023	Unit had installed Barricade and maintained the green belt
24	M/s Shree Ganesh Screening Plant, Trilokpur Road, Raipur Rani, Distt. Panchkula.	300 Karam	Obtained upto 31.03.2026	14.12.2023	Unit had installed Barricade and maintained the green belt
25	M/s Shree Balaji Screening Plant, Trilokpur Road, Raipur Rani, Distt. Panchkula.	260 Karam	Obtained upto 31.03.2024	14.12.2023	Unit had installed Barricade and maintained the green belt
26	M/s Maa Durga Screening Plant, Trilokpur Road, Vill. Raipur Rani, Distt. Panchkula.	414 Karam	Obtained upto 31.03.2025	14.12.2023	Unit had installed Barricade and maintained the green belt
27	M/s National Screening Plant, Trilokpur Road, Vill. Manak Tabra, Distt. Panchkula.	250 Karam	Closed by Board and Dismantled	14.12.2023	Closed by Board and Dismantled
28	M/s SV Screening Plant, Vill. Manaktabra, Distt. Panchkula.	180 Karam	Closed by Board and Dismantled	14.12.2023	Closed by Board and Dismantled
29	M/s Dashmesh Screening Plant, Vill. Raipur Rani, Distt. Panchkula.	800 Karam	Closed by its own	14.12.2023	Closed by its own

To
The Chairman
HSPCB, Panchkula



Date: 08/02/24

SC-B to meet
14/11. 8 Report

Sudhu
13/2/24

Subject : Loss due to Rain and thunderstorm on 31st January and 1st February, 2024

Respected Sir,

We all screening plant owners inform you about our loss. We erect barricade along periphery of plants with GI Sheets and flexible cloth are damaged due to strong thunderstorm and heavy rain in our region.

We all screening plant owners humbly request you to give some days to maintain the periphery plants with sheets and flexible cloths.

Thanking you

Yours sincerely

1. Mata Bala Sundri Screening Plant

2. Suraj Screening Plant

3. M/S Krishan Screening Plant

4. Saraswati Screening Plant

5. Markanda Screening Plant

6. Kanav Screening Plant

7. New Dashmesh Screening Plant

8. Shiv Shakti Screening Plant

9. Bajrang Screening Plant

10. Vaishnavi Screening Plant

11. M.S Screening Plant

12. Raja Screening Plant

13. Kirti Screening Plant

14. Ma Durga Screening Plant

15. Amar Screening Plant

[Handwritten signatures]

Amkit

Amresh K

- Vivek

- Jyoti Singh

Ajesh Kumar

Manpreet Singh 9416461855

Harsh

Rahul 92295600

[Handwritten signature]

President
Raipur Rani Screening Plant
Association, Panchkula

9416461855

सेवा में,

चेयरमैन,
हरियाणा स्टेट पोलुशन कंट्रोल बोर्ड,
SEC-6 पंचकुला.



F.R.
R.O.(PKL.)
AEE-VA.E.E.-II/A.E.E.-III
SC-B/Clerk
to keep vpl & Report
Sudh
13/2/24

विषय:- स्क्रीनिंग प्लांटों के बाउंड्री वाल में चादरें लगाने संबंधी।

श्री मान जी,

बेनती है के पिछले दिनों आए भारी तूफान / ओला वृष्टि ने प्लांटों की बाउंड्री वाल पे लगी चादरे/ANGLE आदि उखाड़ दिये है! जिसको दोबारा लगाने का काम प्लांटों ने शुरू कर दिया है ओर इस काम को करने में समय लग सकता है! किरपा करके हमे उचित समय दिये जाने की किरपालता करे! हम आपके अति धन्यवादी होंगे!

तिथि:- 09/02/2024

धन्यवाद सहित !

प्राथी-

1. चंडोगढ़ स्क्रीनिंग प्लांट रायपुर रानी,
2. दुर्गा स्क्रीनिंग प्लांट रायपुर रानी,
3. श्री राम स्क्रीनिंग प्लांट रायपुर रानी,
4. गंगा स्क्रीनिंग प्लांट रायपुर रानी,
5. श्री कृष्णा स्क्रीनिंग प्लांट रायपुर रानी,
6. B.N स्क्रीनिंग प्लांट रायपुर रानी,
7. पूनिया स्क्रीनिंग प्लांट रायपुर रानी,

Pradeep Singh 9888182095

Singh 9988147101

Manohar 9417011919

Vijay Singh 9876523304

Ravish 9872924755

Satish 8070008900

Naib Singh

mob. 9779957755

उतारा-

रिजनल ऑफिसर पोलुशन कंट्रोल बोर्ड सैक्टर-25 पंचकुला को सूचना / योग कारवाही हित भेजा जाता है।

From

Naib Tehsildar,
Raipurani.

To

The Regional Officer,
HSPCB, Panchkula Region.

Memo No. 1153 /Reader. Dated 05-1-2024

Sub: Distance of Khasra No. in which screening plant established in Village-Manak Tabra from the Gurudwara Manak Tabra.

विषयाधीन मामले में आप द्वारा भेजे गए नम्बरान खसरा से गांव मानकटबरा में गुरुद्वारा साहिब मानकटबरा से दूरी बारे फील्ड स्टाफ से प्राप्त रिपोर्ट ली गई जिसके अनुरार सूचना निम्न प्रकार से है:-

Sr.No	Name of the screening plant.	Khasra No.	Distance from Gurudwara Manak Tabra
1	M/s Raja Screening Plant, Vill. Manak Tabra, Raipur Rani, Distt. Panchkula.	66//22/1, 66/22/2	280 करम
2	M/s SV Screening Plant, Vill. Manaktabra, Distt. Panchkula.	66//15/1/2	180 करम
3	M/s National Screening Plant, Trilokpur Road, Vill. Manak Tabra, Distt. Panchkula.	5//25/1	250 करम
4	M/s Kirti Screening Plant, Trilokpur Road, Manak Tabra, Raipur Rani, Panchkula	66//24/1	250 करम
5	M/s Maha Luxmi Screening Plant, Vill. ManakTabra, Raipur Rani, Trilokpur Road, Distt. Panchkula	66//6	125 करम
6	M/s Shree Shayam Ji Screening Plant, Vill. Manaktabra, Tehsil and Distt. Panchkula (Ankit Sai)	66//15/2	172 करम
7	M/s New Dashmesh Screening Plant, Vill. Manaktabra, Raipur Rani, Panchkula	80//10/1, 80/10/2	630 करम
8	M/s Shree Markanda Gravels, Manak Tabra, Panchkula.	80//19/1/1, 71//22/1	590 करम
9	M/s Mahadev Screening Plant, Village Manaktabra, District Panchkula.	53//15	25 करम
10	M/s Maa Sharda Screening Plant, Vill. Manaktabra, Trilokpur Road, Panchkula.	53//16/1	43 करम
11	M/s Diwan Screening Plant, Vill. Manaktabra, Raipur Rani, Panchkula.	53//16/2	80 करम
12	M/s Shri Ram Screening Plant, Vill. Manaktabra, Trilokpur Road, Panchkula.	53//16/1	41 करम
13	M/s Durga Screening Plant, VPO Raipur Rani, Distt. Panchkula.	30//4/2	800 करम
14	M/s Shree Ram Screening Plant, VPO Raipur Rani, Distt. Panchkula.	30//13/2, 30//4/1	800 करम



15	M/s Punia Screening Plant, Village Raipur Rani, District Panchkula.	30//3/1, 30//9	800 करम
16	M/s Shri Krishna Screening Plant, VPO Raipur Rani, Distt. Panchkula.	30//19/2, 30//20	270 करम
17	M/s Ganga Screening Plant, Village Raipur Rani, Distt. Panchkula.	30//3/1, 30//9, 30//8	800 करम
18	M/s Chandigarh Screening Plant, Vill. & Tehsil Raipur Rani, Distt. Panchkula.	30//6/2	800 करम
19	M/s Dashmesh Screening Plant, Vill. Raipur Rani, Distt. Panchkula.	30//5, 30//6/1, 31//1	800 करम
20	M/s Shiv Shakti Washing Plant, Vill. Raipur Rani, Distt. Panchkula.	13//25/2	280 करम
21	M/s Vaishnavi Screening Plant, Vill. Raipur Rani, Distt. Panchkula.	12//10/2	280 करम
22	M/s Bajrang Screening Plant, Vill. Raipur Rani, Distt. Panchkula.	13//14	290 करम
23	M/s Krishna Screening Plant, Vill. Raipur Rani, Panchkula.	15//12	350 करम
24	M/s Suraj Screening Plant, Vill. Raipur Rani, Panchkula.	15//5/2, 15//4/2	350 करम
25	M/s Mata Bala Sundri Screening Plant, Vill. Raipur Rani, Panchkula.	30//23	300 करम
26	M/s Saraswati Screening Plant, Vill. Raipur Rani, Panchkula.	15//14	350 करम
27	M/s Samlashan Screening Plant, Trilokpur Road, Raipur Rani, Distt. Panchkula.	12//2/3	250 करम
28	M/s Amar Screening Plant, Raipur Rani, Trilokpur Road, Panchkula.	5//14/2	250 करम
29	M/s Aggarwal Screening Plant, Vill. Raipur Rani, District Panchkula.	26//7/1	700 करम
30	M/s M.S Screening Plant, Raipur Rani, Panchkula.	5//13/2	250 करम
31	M/s Kanav Gravels, Raipur Rani, Panchkula.	71//22/1/2, 80//1/2/1	590 करम
32	M/s B.N. Screening Plant, Raipur Rani, Panchkula.	30//19/1	800 करम
33	M/s Shree Ganesh Screening Plant, Trilokpur Road, Raipur Rani, Distt. Panchkula.	12//21/3, 20/2/2	300 करम
34	M/s Shree Balaji Screening Plant, Trilokpur Road, Raipur Rani, Distt. Panchkula.	12//18, 12//7/1	260 करम
35	M/s Maa Durga Screening Plant, Trilokpur Road, Vill. Raipur Rani, Distt. Panchkula.	5//14/2	414 करम

नोट:- एक करम = साढे पांच फुट

रिपोर्ट आपकी सेवा मे आगाभी कार्यवाही हेतू प्रेषित है।


Naib Tehsildar,
Raipur Rani